

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 141 of 1992.

Between

Dated: 20.02.1992.

N.Narayana

... Applicant.

And

1. Union of India, Department of Posts, represented by Director General (Posts), New Delhi.
2. Post Master General, Hyderabad Region, Hyderabad.
3. The Superintendent of Post Offices, Peddapalli Division, Peddapalli, Karimnagar Dist.
4. Sri A.Ramabrahma, Post Master, Peddapalli, H.O., Karimnagar, District.
5. Sri A. Raja Reddy, Post Master, Huzurabad, H.O., Karimnagar, District.

... Respondents.

Counsel for the Applicant : Sri. G.V.L.Narasimha Rao.

Counsel for the Respondents : Sri. N.R.Devraj, Addl. CGSC.

CORAM:

Hon'ble Mr. C.J.Rey, Judicial Member.

The Tribunal made the following order:-

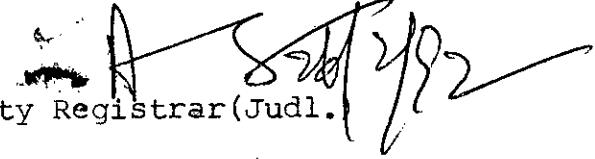
At 12.40, the learned counsel for the applicant appeared and Sri N.R.Devraj, learned counsel for the respondents is also present. The case is advanced suo moto and the matter is heard. The applicant working as Sub Post-master having completed 26 years of regular service and therefore claims to be promoted to the next higher grade. The main relief is for promotion and his not being selected arbitrarily and violative of specific instructions of the Biennial cadre Review scheme as laid down in Lr. No.22-1/89-PE.I dated 11.10.1991 (A-3) . The applicant was also allowed to cross the E.B. from the stage of Rs. 1800/- to Rs. 1850/- with effect from 1.10.1990. So he argues that the applicant is meritorious. The case is admitted. The relief claimed is that he is entitled for promotion and to set aside the orders dated 5.2.1992 bearing No.ST/5-3/BCR/Ply of Post Master General. The interim relief claimed in this case is that the respondents should not disturb the applicant from the present post of H.S.G. II.S.O.Jyothinagar pending disposal of the O.A. If the interim relief is granted as

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such it amounts to grant of main relief. It is therefore directed that the promotions made by the department are subject to the result of the main O.A.

The respondents are directed to file their reply within four weeks with an advance copy to the applicant and applicant if he chooses may file a rejoinder thereafter within two weeks. List the case after the formalities before the Bench for hearing.


Deputy Registrar (Judl.)

Copy to:-

1. Director General (Posts),
Department of Posts, Union of India, New Delhi. ✓
2. Post Master General, Hyderabad Region, Hyderabad- A.P. ✓
3. The Superintendent of Post Offices, Peddapalli Division,
Peddapalli, Karimnagar District. ✓
4. Sri A. Ramabrahman, ✓
Post Master, Peddapalli, H.O. Karimnagar District. ✓
5. Sri A. Raja Reddy, Post Master, Huzurabad, H.O., Karimnagar Dist.
6. One copy to Shri. G.V.L. Narasimha Rao, advocate, H.No.2-1-566/B/ 1, Nallakunta, Hyderabad-500 044 A.P. ✓
7. One copy to Shri. N.R. Devraj, Addl. CGSC, CAT, Hyderabad. ✓
8. One spare copy. ✓

Rsm/-

26/2/92

Nalini/S

O.A. 141/92

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. *V.G.*

THE HON'BLE MR. R. BALASUBRAMANIAN, M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY,
M(JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER(JUDL)

DATED: 8/1/92

✓ ORDER/JUDGMENT

R.A/C.A/ M.A.N.

in

O.A.N.C. 141/92

T.A.NO.

(W.P. No.)

✓ Admitted and interim directions issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/ Rejected

No order as to costs.

